FORTIS HEALTHCARE LIMITED

CORRIGENDUM - NOTICE TO INVESTORS

Registered Office: Piccadily House, 275- 276, 4th Floor, Captain Gaur Marg, Srinivas Puri, New Delhi 110 065, India. Tel: +91 11 4229 5222. Fax: +91 11 4180 2121. **Contact Person:** Ms. Neerja Sharma, Company Secretary and Compliance Officer. Tel: +91 11 2682 5000, Fax: +91 11 4162 8435. **E-mail:** fortisipo@fortishealthcare.com.
Website: www.fortishealthcare.com.

PUBLIC ISSUE OF 45,996,439 EQUITY SHARES OF RS. 10 EACH ("EQUITY SHARES") OF FORTIS HEALTHCARE LIMITED ("THE COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF RS. [•] PER EQUITY SHARE AGGREGATING TO RS. [•] MILLION (THE "ISSUE"). THE ISSUE COMPRISES A NET ISSUE TO THE PUBLIC OF 45,753,963 EQUITY SHARES OF RS. [•] EACH ("THE NET ISSUE") AND A FIRM ALLOTMENT OF 242,476 EQUITY SHARES OF RS. [•] EACH TO THE ELIGIBLE EMPLOYEES OF THE COMPANY ("FIRM ALLOTMENT PORTION"). THE NET ISSUE WILL CONSTITUTE 20.19% OF THE POST-ISSUE PAID UP EQUITY SHARE CAPITAL OF THE COMPANY.

PRICE BAND: Rs. 92 to Rs. 110 PER EQUITY SHARE OF FACE VALUE OF RS. 10 EACH.

This is with reference to the Red Herring Prospectus (RHP) dated March 29, 2007 in respect of the captioned Issue. Investors may please note the following disclosure which supplements the disclosure in the RHP to reflect a development that occurred after the filing of the RHP with the Registrar of Companies:

Jessa Ram Hospital (the "Hospital"), which the Company operates pursuant to an operation and management agreement, received a letter dated April 4, 2007 from the Directorate of Health Services, Government of the NCT of Delhi ("DHS") requesting the Hospital to comply with certain guidelines issued by it pursuant to the order of the High Court of Delhi dated March 22, 2007 in the public interest litigation (CWP No. 2866/2002) filed by Social Jurist, a group of lawyers, against the Government of the NCT of Delhi and others. The guidelines require the Hospital to, among other things, provide free treatment to the extent of 25% and 10% in the outpatient department ("OPD") and the inpatient department ("IPD"), respectively, on a prospective basis from the date of the order of the High Court of Delhi. As the Company operates the Hospital pursuant to an operation and management agreement and no amounts have become payable yet to the Company under this agreement, we believe that there is no current financial impact of this development on the Company. For further details of the order of High Court see the section titled, "Outstanding Litigation and Material Developments" beginning on page 220 of the RHP.

The above information will be incorporated by the Company in various sections of the Prospectus, such as the sections titled "Risk Factors", "Business" and "Outstanding Litigation and Material Developments", at the time of filing of the Prospectus with the Registrar of Companies.

For **Fortis Healthcare Limited**

Date: April 16, 2007 Sd/-
Place: New Delhi Chairman

Fortis Healthcare Limited is proposing, subject to market conditions and other considerations, a public issue of its equity shares and has filed a Red Herring Prospectus with the ROC. The Red Herring Prospectus is available on the website of the SEBI and the respective websites of the BRLMs at www.jmmorganstanley.com, www.citibank.co.in and www.kotak.com. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same should see the section titled "Risk Factors" of the aforementioned offer document.

IMPORTANT RISK FACTOR FOR ATTENTION OF INVESTORS

In terms of a recent court order, the following extract of the RHP is disclosed: "A civil suit has been filed by Anil Nanda, a member of the former Delhi Society, for a declaration and permanent injunction against EHIRCL, among others, in the Delhi High Court seeking, inter alia, (a) to void the amalgamation of EHIRCL's predecessors, Delhi Society and Chandigarh Society, and the subsequent incorporation of the amalgamated society as a limited company (i.e., EHIRCL) and, by implication, void the Escorts hospitals acquisition and (b) to restrain Escorts Limited from transferring or creating any third party rights with respect to its shares in EHIRCL. The High Court has ordered the parties to maintain the status quo as of September 30, 2005. If the plaintiff in this matter is successful, the merger and incorporation which made EHIRCL a for-profit limited company in April and May 2000, respectively, could be annulled, as could our acquisition of EHIRCL. If either the merger or the incorporation is annulled, we may be unable to recover the consideration we paid in respect of the Escorts hospitals acquisition. Although we may have a claim against the sellers in the Escorts hospitals acquisition for breach of warranty in the event the litigation challenging our corporate existence is resolved in a manner adverse to us, we may not be able to recover amounts paid by us in connection therewith from the sellers."